BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 156/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

Name of the Company:

Narmada Construction (Indore) Pvt Ltd.

V/s.

Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Petitiarer. ADITTYA MEWARA

Advocate

Consany

2. MOLL KRISHNA AGARWAI MAYANK BUGHANI

4. Swagmech Gary

Adv.

Respondant

ORDER

Learned Advocate Mr. Aditya Mewara present for Operational Creditor/Petitioner. Learned Advocate Mr. Alok Krishna Agarwal with Learned Advocate Mr. Mayank Bughani with Learned Advocate Mr. Swapnesh Garg present for Respondent.

Learned Advocate Mr. Alok Krishna Agarwal filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent represented that copy of petition served on him is not talling with petition filed before this authority.

Petitioner not filed proof of service of date of hearing.

Petitioner is directed to serve copy of petition on Respondent today itself and file proof of service.

List the matter on 27.11.2017 for objection of Respondent, if any and for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 16th day of November, 2017.